NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

C.P.No. 217(ND)/ 2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: M/s Utopian Infracon Pvt. Ltd. & Anr Vs. M/s Intellicity Business Park Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner:

Counsel for the Petitioner.

For the Respondent:

Mr. Paritosh Budhiraja & Surabhi Maheshwari,

Advocates for R-3 & 4

ORDER

CA No. 291/2017 has been filed by Respondents No.3 and 4. This application has been under Section 8 of the Arbitration and Conciliation Act. Notice of the same is accepted by the Ld. Counsel for the Petitioner copy be supplied to them.

The Petitioner has also filed an application invoking the provisions of the Contempt of Courts Act. The same be registered separately. Notice of the same is accepted by the Ld. Counsel for the Respondent. Reply if any, be filed before the next date of hearing.

Be listed on 7th December, 2017, date already fixed.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra)
Member (J)

(Lekh Raj Singh)